

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

206/241-242/ND/2018

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.10.2018.**

**NAME OF THE COMPANY: M/s. Purnima Gupta V/s. M/s. Purnima
Colonizers Pvt.**

SECTION OF THE COMPANIES ACT: 241-242

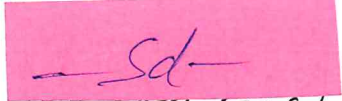
S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

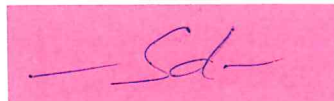
Present: Mr. R. K. Gupta and Ms. Sonam Sharma, Advocates for the petitioner
Mr. P. Nagesh and Ms. Pooja M. Saigal, Advocate for R-1 & 2
Ms. Kusum Yadav, Company Prosecutor, ROC

ORDER

The point being raised in this petition is that the petitioner had been disqualified as a Director in one of the companies. Under such circumstances, it would be incumbent for the Respondent company to file DR-12. Ld. Company Prosecutor is directed to file the ^{reply} ~~reply~~ addressing this point specifically.

To come up on 31st October, 2018.


(Deepa Krishan)
Member (T)


(Ina Malhotra)
Member (J)